mation is being collected and will be laid on the Table of the House in due course.

12 noon

ENQUIRY RE CHINESE CEASE-FIRE PROPOSALS

SHRI GANGA SHARAN SINHA (Bihar): May I know if th_e Government is making any statement on the news item regarding Chinese ceasefire offer published in today's papers?

MR. CHAIRMAN: Yes, the Prime Minister will make a statement.

SHRI A. B. VAJPAYEE (Uttar Pradesh): At what time?

MR. CHAIRMAN: He will do it before we adjourn for lunch.

PERSONAL EXPLANATION BY SHRI A. M. TARIQ

کری اے - ایم - طارق : (جموں اور کشمهر); جلاب چهر مهر، ماهب -میں آپ ہے درخوا۔ت کررتکا کہ کل جس وقت وزير أعظم صاحب أيك سوال کا جواب دے رہے تھے تو میں نے ایک کارڈون کے بارے۔ مہن سہلہملڈن سوال پوچیا تھا جو که ایک دلی کے الحمار هادرستان ثالمز 🛛 مع متعلق تها مع**ودے اس بات کا السوس ہے ک**ھ امیں الے فلطی کی ہے - میں نے آس کارلوں کو فرر سے نہیں دیکھا تھا – الیکن اِس کے بعد مہرے کچھ تریلڈ مسٹر ارجن ارورا اور دوسرے ممہرارے نے۔مجه کو یہ بتایا کا میں نے کارٹوں کو غلط سبجها ہے۔ مجبے اس بات کا اعتراف بھے کہ میری نے اِس کارلوں کو فلط سنعهها اور فلط سوال امیں اتے اکہا ۔ مين جاهتا هون كه ميرا سهليمثالون

سوال اایکس<mark>چھنج کیا</mark> جالے اور <mark>ھارس</mark> اس بات کی ا<mark>جازت دے دے -</mark>

† श्वी ए० एम० तारिक: (जम्म और काइमीर): जनाब चेयरमैन साहिब मैं ग्रापसे दर्ख्वास्त करूंगा कि कल जिस वक्त वजीरे आजम साहिब एक सवाल का जवाब दे रहेथे तो मैंने एक कार्टन के बारे में सप्लीमेंन्द्री सवाल पूछा था जो कि एक दिल्ली के ग्रखबार 'हिन्दुस्तान टाईम्स' से मुताल्लिक था। मुझे इस बात का झफसोस है कि मैंने ग़लती की है। मैंने इस कार्ट्न को गौर से नहीं देखाथा। लेकिन इसके बाद मेरे कुछ फेण्ड मिस्टर अर्जुन ग्ररोरा **भौ**र दूसरे मेम्बरान ने मुझको यह बताया कि मैंने कार्टुन को गलत समझा है। मुझे इस बात का एतराफ हैं कि मैंने इस कार्टुन को गलत समझा ग्रीर गलत सवाल में ने किया। में चाहता हं कि मेरा सप्लीमेण्ट्री सवाल एक्सपंज किया जा ये भीर हाउस इस बात की इजाजत देदे।]

SHRI BHUPESH GUPTA (West Bengal): Sir, the day before yesterday, when I was not here, some bon. Members from this side of the House . . .

MR. CHAIRMAN: Mr. Gupta, let me finish with the other point raised by Mr. Tariq. His statement will go on record.

REFERENCE TO CERTAIN INCI-DENTS IN BURDWAN

SHRI BHUPESH GUPTA (West Bengal): Sir, the day before yesterday when unfortunately I was not here, some hon. Member made a statement in regard to certain incidents in Burdwan and accused our party. I immediately got in touch with Calcutta and I have got a full statement

t[] Hindi transliteration.

1945 Certain incidents

ibout the Burdwan incident from our Party's Secretary which says exactly the opposite thing. Our Party's office was attacked and nobody did anything. Here is the statement. I wish to lay it on the Table of the House because it refers . . . (Interruption). A whole allegation has been made.

SHRI CHANDRA SHEKHAR (Uttar Pradesh): The Prime Minister made a statement. If Mr. Bhupesh Gupta is allowed to lay this statement before the House, the Government should also clarify the position. (Interruption).

SHRI BHUPESH GUPTA: On a point of order. The Prime Minister did not on his own make that statement. The Prime Minister was . . . (*Interruptions*).

MR. CHAIRMAN: Will you please sit down?

SHRI BHUPESH GUPTA: I am entitled certainly, Sir. If hon. Members here make accusations on the floor of the House against the Party and if I place before the House a statement, what is there? And I have got the statement. I have got in touch with them on the trunk telephone, exactly, the opposite thing has happened. (Interruptions).

MR. CHAIRMAN: Please sit down.

SHRI GANGA SHARAN SINHA (Bihar): The statement of the Communist Party cannot be taken as true.

SHRI BHUPESH GUPTA: The statement of the P.S.P. should not be believed. Since when

SHRI GANGA SHARAN SINHA: Of course, our statements are correct. It has been proved by facts.

SHRI K. SANTHANAM (Madras): On a point of order. While a particular Member may make a statement respecting himself, I do not think there is any authority for any Mem-

ber to make any statement on behalf of a party and hav_e it recorded in the proceedings of the House.

SHRI BHUPESH GUPTA: This is not fair.

SHRI K. SANTHANAM: I want to know. I am raising a point of order. I want you to give a ruling whether any Member is entitled to rise and make a clarification on behalf of a party for any purpose.

SHRI BHUPESH GUPTA: I oppose that point of order. You were good enough and the whole country is grateful to you. When in the other House, some people made a statement with regard to a paper (Interruptions) even in this House I was allowed to make a statement. that statement about that cartoon in "The Swadhinata'. You were good enough to give me an opportunity to place all facts before <the House. (Interruption) When I am on a point of order. . . (Interruption) I am prepared to yield if you . . . (Interruption). You were good enough to allow it because the records should be set straight here. That is why I say this. An allegation was made on the basis of a report got by the hon. Member. And I have got the proper statement with regard to what happened. Exactly, opposite to what has been alleged here, happened. Now, therefore, I think that I should be allowed to place it before the House.

SEVERAL HON. MEMBERS: No, no.

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): I only wanted to ask whether the hon. Member had taken the permission of the Chairman before raising this subject. This is not before the House. I do not know how he raised it just now. If h_e had taken his permission, it is a different matter.

SHRI BHUPESH GUPTA: I want to know whether the Finance Minister has taken your permission before referring to what I have said.

1947 *Certain* incidents

MR. CHAIRMAN: I have never. . .

SHRI RAJENDRA PRATAP SINHA (Bihar): May I submit one thing? I would like to know under what rules of procedure Mr. Bhupesh Gupta is seeking your permission to lay this paper on the Table of the House.

SHRI BHUPESH GUPTA: If a misstatement is made on a question of fact ...

SHRI RAJENDRA PRATAP SINHA: I want . . . (*Interruptions*).

SHRI BHUPESH GUPTA: Rules and conventions. If an hon. Member is misinformed about certain matters, makes certain statements which are not true

MR. CHAIRMAN: Mr. Gupta, you need not repeat them. I have understood that thoroughly. He only wants to know if you are making it under some rule.

SHRI BHUPESH GUPTA: I am doing it on every conceivable parliamentary convention.

MR. CHAIRMAN; That is all. That makes the point clear. You are not making it under any rule.

SHRI BHUPESH GUPTA: I am making it because an allegation against the party has been made on the floor of the House. If the House is misinformed (Interruption).

MR. CHAIRMAN: Please sit down. You have just said that you are not making it under any rule. You are making it under what you conceive to be parliamentary

SHRI BHUPESH GUPTA: I do not say 'rule' also but certainly said 'conventions'.

MR. CHAIRMAN: The question is whether you want that statement . . .

SHRI BHUPESH GUPTA: I havs got it with me at present.

MR. CHAIRMAN: My task would have become easier if you had referred to a rule. You cannot refer to one.

SHRI BHUPESH GUPTA; Let it b« kept pending. I shall place it here. Is it permissible to make unilateral allegations against the party? (Interruptions).

SHRI CHANDRA SHEKHAR; The Communist Party does not believe in the parliamentary system. This man wants to disgrace the House and I think that he should not be allowed.

SHRI BHUPESH GUPTA: I have been here in this House for ten years and he says like that. And he believes in parliamentary . . . (*Interruptions*)

MR. CHAIRMAN: Mr. Gupta, one Member at a time.

SHRI K. SANTHANAM: I want a ruling on my point of order.

MR. CHAIRMAN: I will give the ruling later *on*. I am not allowing him to lay the statement on the Table.

SHRI MORARJI R. DESAI: I may draw the attention of the Hous_e that this is not allowed. What the hon. Member has stated about the statement and all that should not be in the records.

SHRI BHUPESH GUPTA: It is shocking. Then the other things should also be expunged. I am prepared. The other things should also be . . .

SHRI RAJENDRA PRATAP SINHA: You cannot refer to some previous day's proceedings in connection with some other hon. Member, in connection with the Prime Minister and ask that . . .

SHRI BHUPESH GUPTA; How can that be?

-SHRI CHANDRA SHEKHAR: The Prime Minister . . .

MR. CHAIRMAN: I think the hon. Members . . .

SHRI BHUPESH GUPTA: You took cover under the Prime Minister. He does not come into it.

MR. CHAIRMAN: The rule is that two Members should not speak at the same time. I need not remind Members of that. And if someone is speaking and some others want to speak after that, I will giv_e everybody a chance.

I will give the ruling later on and I will not allow any further discussion on this.

PAPERS LAID ON THE TABLE

ANNUAL REPORT (1961-62) OF THE HINDUSTAN TELEPRINTERS LIMITED, MADRAS AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EM-PLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN) : Sir, I beg to lay on the Table, under subsection (1) of section 619-A of the Companies Act, 1956, a copy of the First Annual Report and Accounts of the Hindustan Teleprinters Limited, Madras, for the year ended the 31st March, 1962, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. See No. LT-547/62.]

THE PUBLIC DEBT (ANNUITY CERTIFI-CATES) THIRD AMENDMENT RULES 1962

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under sub-section (3) of section 28 of the Public Debt Act, 1944, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G.S.R No. 1257, dated the 29th September, 1962, publishing the Public Debt (Annuity Certificates) Third Amendment Rules, 1962. [Placed in Library. See No. LT-574/62.]

THE INDIAN MEDICAL COUNCIL (POST-GRADUATE MEDICAL EDUCATION COM-MITTEE) RULES, 1961

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (DR. D. S. RAJU) : Sir, I beg to lay on the Table a copy of the Ministry of Health Notification No. F.30-1/60-MI, dated the 14th July, 1961, publishing the Indian Medical Council (Postgraduate Medical Education Committee) Rules, 1961, under sub-section (2) of section 32 of the Indian Medical Council Act, 1956. [Placed in Library. See No. LT-156/62.]

ANNUAL ACCOUNTS (1960-61) OF THE Delhi Development Authority Andrelated papers

DR. D. S. RAJU: Sir, I also beg to lay on the Table ^{a co}Py of the Annual Accounts of the Delhi Development Authority for the year 1960-61, as certified by the Accountant-General, Central Revenues, together with the Audit Report thereon, under subsection (4) of section 25 of the Delhi Development Act, 1957. [Placed in Library. See No. LT-522/62.]

ANNUAL REPORTS OF THE MOGUL LINE LIMITED, BOMBAY, THE SHIPPING COR-PORATION OF INDIA LIMITED, BOMBAY AND THE HINDUSTAN SHIPYARD LIMITED, VISAKHAPATNAM AND RELATED PAPERS

THE MINISTER OF SHIPPING IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): Sir, I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619-A of the Companies Act, 1956:

> (i) Annual Report and Accounts of the Mogul Line Limited, Bombay, for the year ended the 31st December, 1961, to-